IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

REGIONAL BENCH - COURT NO. – III

Excise Appeal No. 00525 of 2009

(Arising out of Order-in-Appeal No. 84/2009 dated 04.06.2009 passed by the Commissioner of Customs & Central Excise (Appeals). Tiruchirappalli – 620 001.

M/s. Trichy Ramesh Pipe Industry (P) Ltd, **Appellant**
5/301 A, Trichy Main Road,
Thuraiyur – 620 010

Vs.

The Commissioner of Central Excise **Respondent**
No: 1- Williams Road,
Cantonment,
Trichy – 620 001

WITH

Excise Appeal No. 00526 of 2009

(Arising out of Order-in-Appeal No. 84/2009 dated 04.06.2009 passed by the Commissioner of Customs & Central Excise (Appeals). Tiruchirappalli – 620 001.

Shri. S. Prabhakaran, Executive Director, **Appellant**
M/s. Trichy Ramesh Pipe Industry (P) Ltd,
5/301 A, Trichy Main Road,
Thuraiyur – 620 010

Vs.

The Commissioner of Central Excise **Respondent**
No: 1- Williams Road,
Cantonment,
Trichy – 620 001

AND

Excise Appeal No. 00527 of 2009

(Arising out of Order-in-Appeal No. 84/2009 dated 04.06.2009 passed by the Commissioner of Customs & Central Excise (Appeals). Tiruchirappalli – 620 001.

Shri. Raja Chidambaram, Production in Charge **Appellant**
M/s. Trichy Ramesh Pipe Industry (P) Ltd,
5/301 A, Trichy Main Road,
Thuraiyur – 620 010

Vs.

The Commissioner of Central Excise **Respondent**
No: 1- Williams Road,
Cantonment,
Trichy – 620 001

APPEARANCE:

Shri. R. Balagopal, Consultant for the Appellant
Shri. Arul C. Durairaj, Superintendent for the Respondent

CORAM

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE SHRI. ANIL G SHAKKARWAR, MEMBER (TECHNICAL)

Final Order No. **40626-40628 / 2020**

Date of Hearing: 02.03.2020
Date of Decision: 02.03.2020

Per Bench

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeals are dismissed.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

(**Anil G. Shakkarwar**)
Member (Technical)

Rkp